(b) The Central Government, in exercise of powers conferred by Section 48 of the Civil Liability for Nuclear Damage Act, 2010 has notified the Civil Liability for Nuclear Damage Rules, 2011 in the Gazette of India on 11 November 2011, which have been laid before each House of Parliament.

(c) and (d) Yes Sir. The Civil Liability for Nuclear Damage Rules, 2011 is in conformity with the Civil Liability for Nuclear Damage Act, 2010.

Views against go-ahead of Kudankulam

1715. SHRI PIYUSH GOYAL: Will the PRIME MINISTER be pleased to state:

(a) whether the senior retired bureaucrats and other Government officials have written against the go-ahead of the Kudankulam nuclear plant;

(b) if so, the details thereof;

(c) whether Government has conducted an assessment of the impact of the nuclear plant;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY):
(a) and (b) Some senior retired bureaucrats have asked for a hold on Kudankulam nuclear plant.
They have also raised several issues related to safety of nuclear power plants, independence of regulatory body, civil liability of nuclear damage which are common for all nuclear power plants and not specific to Kudankulam nuclear plant.

(c) and (d) Yes. Sir. A rapid Environmental Impact Assessment (EIA) of Kudankulam Nuclear Power Project (KKNPP-1&2) was carried out in 2001 and a detailed EIA in 2003. Later, a comprehensive EIA of the site for six units was carried out as a part of KKNPP-3 to 6 environmental clearance process.

(e) Does not arise.

Notification of rules under Civil Nuclear Liability Act

1716. DR.T.N. SEEMA:

SHRI D. BANDYOPADHYAY:

Will the PRIME MINISTER be pleased to state:

- (a) whether Government has notified the rules under the Civil Nuclear Liability Act;
- (b) if so, the details thereof;
- (c) whether Government has noticed that the rules have diluted the provisions of liability for the foreign suppliers under the Act; and
- (d) whether Government would amend the rules notified now so as to fix the foreign supplier's liability for damages to cover the full life of the reactor or at least a reasonable period of its functioning?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): (a) Yes, Sir.

- (b) The Central Government in exercise of powers conferred by Section 48 of the Civil Liability for Nuclear Damage Act, 2010 has notified the Civil Liability for Nuclear Damage Rules, 2011 in the Gazette of India on 11 November 2011, which have been laid before each House of Parliament.
 - (c) No, Sir.
- (d) The Central Government does not propose to amend the Civil Liability for Nuclear Damage Rules, 2011.

Indo-French agreement on nuclear reactors

- 1717. SHRI NARESH GUJRAL: Will the PRIME MINISTER be pleased to state:
- (a) whether it is a fact that the Prime Ministers of India and France have entered into an agreement for the construction of first set of two third-generation European Pressurised Reactors which would supply nuclear fuel for 25 years;
 - (b) if so, the details thereof;
 - (c) the progress that has been on this agreement;
 - (d) the impact that the Civil Liability for Nuclear Damage Bill 2010 had on this deal; and
- (e) the total share of India's investment in this deal and in what manner these payments would be made to the French Government?